

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2040
ANSWERED ON:16.12.2003
ILLEGAL CONSTRUCTION IN CHANDNI CHOWK
RAMJI MANJHI

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof and the action taken in the matter; and
- (c) if not, the time by which the information is likely to be collected?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)to(c): Yes, Sir. The details of the information and action taken in the matter is given below:-

No Board has been set up by Government of India for Walled City. A task force was constituted by Government of NCT of Delhi on March 31, 2000 for coordinating implementation of various schemes provided in the master plan for redevelopment of Walled City and steps required for its speedy implementation.

The Government of National Capital Territory of Delhi (GNCTD) has also assigned the task of framing terms of reference of Walled City Development Board, to the Municipal Corporation of Delhi (MCD). The objectives as well as methodology of its operation would be reflected in the same.

The Delhi Development Authority has also constituted a Working Group on August 1, 2003 to evolve policy framework for reconsideration and redevelopment for Special Area of Walled City of Shahjahanabad, Paharganj, Karol Bagh and old Sabzi Mandi.

The Walled City has been identified as a special area as per the Delhi Master Plan 2001. The effort of the local agencies is to maintain the character of this area by not disturbing the profession and livelihood of its inhabitants. Action against misuse and unauthorized constructions is taken from time to time by local bodies as per Rules/Act.

According to the provisions of Section 321 of the Delhi Municipal Corporation (DMC) Act, the shopkeepers under the jurisdiction of the Walled City Area, including Chandni Chowk are allowed put takht, phattas etc. by paying Chabutara fee to the MCD. The licensing Department of the MCD however, takes action from time to time to remove unauthorized and unapproved encroachments from foot paths, pavements, roads and Government lands, etc. During the period from 1.5.2002 to 31.7.2003 the MCD has seized 1069 articles through raids. A major demolition action was also undertaken on 1.12.2002 and during this action 44 shops were demolished.

MCD takes action under the provisions of the DMC Act to remove unauthorized constructions noticed in these areas. In the year 2002, 154 properties were booked for unauthorized constructions in these areas out of which action was taken against 64 properties. In the year 2003 upto 31.7.2003, 72 such properties were booked and removal actions were taken against 21 properties.